

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-302
IB-321(ND)2020

IN THE MATTER OF:

Jayna Traders Pvt Ltd

Vs

Calzini Fashions Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 17.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Rishabh Jain

For the Respondent

: Adv. Govind Singh

ORDER

Mr. Govind Singh appeared on behalf of the respondent and seeks time to file reply. Accordingly, three days' time is granted to file the same after serving the copy of the same to the Ld. Opposite counsel.

Ld. Counsel for the petitioner is directed to file rejoinder, if any, within one week after receiving the copy of the reply. List the case for **06.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(LAlit)